

Annex - II

LIST OF GOVERNMENT BILLS PENDING IN LOK SABHA AND THE RAJYA SABHA
AT THE CONCLUSION OF WINTER SESSION, 2004

LOK SABHA

I- BILL AS PASSED BY RAJYA SABHA

- 1. The Payment of Wages (Amendment) Bill, 2004

II – BILLS REFERRED TO STANDING COMMITTEES

- 2. The Contempt of Courts (Amendment) Bill, 2004
- 3. The National Tax Tribunal Bill, 2004
- 4. The State Emblem of India (Prohibition of Improper Use) Bill, 2004
- 5. The Andhra Pradesh Legislative Council Bill, 2004
- 6. The Government Securities Bill, 2004
- 7. The National Rural Employment Guarantee Bill, 2004
- 8. The Constitution (One Hundred and Third Amendment) Bill, 2004
- 9. The National Commission for Minorities (Repeal) Bill, 2004
- 10. The Merchant Shipping (Amendment) Bill, 2004
- 11. The Right to Information Bill, 2004

RAJYA SABHA

I – BILL AS REPORTED BY JOINT COMMITTEE

- 1. The Indian Medical Council (Amendment) Bill, 1987

II – BILLS ON WHICH REPORTS PRESENTED BY STANDING COMMITTEES

- 2. The Participation of Workers in Management Bill, 1990
- 3. The Cinematograph (Amendment) Bill, 1992
- 4. The Constitution (79th Amendment) Bill, 1992
(Small family norms for Legislators)
- 5. The Code of Criminal Procedure (Amendment) Bill, 1994
- 6. The Indian Boilers (Amendment) Bill, 1994
- 7. The Yoga Undertaking (Taking over of Management) Bill, 1994
- 8. The Private Security Guards and Agencies (Regulation) Bill, 1994
(Consideration deferred in Rajya Sabha on 7.8.1997 & 2.8.2000)
- 9. The University Grants Commission (Amendment) Bill, 1995
- 10. The Private Universities (Establishment and Regulation) Bill, 1995
- 11. The Navy (Amendment) Bill, 1997 (consideration deferred on 22.7.1998)

12. The Delhi Rent (Amendment) Bill, 1997
13. The Lotteries (Prohibition) Bill, 1999
14. The Coal Mines (Nationalisation) Amendment Bill, 2000
15. The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001
16. The Foreign Trade (Development & Regulation) Amendment Bill, 2001

III – OTHER BILLS

17. The Constitution (61st Amendment) Bill, 1988
(Transfer of Sports from State List to Concurrent List)
18. The Atomic Energy (Amendment) Bill, 1992
19. The Constitution (87th Amendment) Bill, 1999
(Panchayati Raj-Andhra Pradesh)
20. The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 200
(Consideration deferred in Rajya Sabha on 9.4.2003)
21. The Companies (Amendment) Bill, 2003
22. The Coastal Aquaculture Authority Bill, 2004
23. The Parel Investments and Trading Private Limited and Domestic Gas
Private Limited (Taking Over of Management) Repeal Bill, 2004

IV – BILLS REFERRED TO STANDING COMMITTEES

24. The Criminal Law (Amendment) Bill, 2003
25. The Cantonment Bill, 2003
26. The Arbitration and Conciliation (Amendment) Bill, 2003
27. The Chartered Accountants (Amendment) Bill, 2003
28. The Cost and Works Accountants (Amendment) Bill, 2003
29. The Company Secretaries (Amendment) Bill, 2003
30. The Displaced Persons Claims and Other Laws Repeal Bill, 2004
31. The Credit Information Companies (Regulation) Bill, 2004
32. The Seeds Bill, 2004
33. The Hindu Succession (Amendment) Bill, 2004
34. The Prevention of Child Marriage Bill, 2004
35. The Railways (Amendment) Bill, 2004
36. The University of Allahabad Bill, 2004
37. The Scheduled Castes, Scheduled Tribes and Other Backward Classes
(Reservation in posts and Services) Bill, 2004